

12.36 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE DEPARTMENT OF ATOMIC ENERGY

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I beg to lay on the Table a copy of the Annual Report of the Department of Atomic Energy for the year 1960-61. [Placed in Library, See No. LT-2973/61].

LIFE INSURANCE CORPORATION (AMENDMENT) RULES, 1961 AND NOTIFICATION UNDER THE INSURANCE ACT

**The Minister of Finance (Shri Morarji Desai):** I beg.

(i) to relay on the Table a copy of the Life Insurance Corporation (Amendment) Rules, 1961 published in Notification No. GSR 476 dated the 8th April 1961 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956; [Placed in Library, See No. LT-2864/61].

(ii) to lay on the Table a copy of Notification No. S.O. 924 dated the 29th April 1961 under sub-section (2) of section 2C of the Insurance Act, 1938. [Placed in Library, See No. LT-2974/61]

THIRD FIVE YEAR PLAN AND SUMMARY OF THIRD FIVE YEAR PLAN

**The Minister of Labour, Employment and Planning (Shri Nanda):** I beg to lay on the Table a copy of the Third Five Year Plan. I lay on the Table a copy of the summary of the Third Five Year Plan also. ([Placed in Library, See No. LT-2975/61].

EMPLOYEES PROVIDENT FUNDS (SECOND AMENDMENT) SCHEME AND NOTIFICATION UNDER THE PROVIDENT FUNDS ACT

**Shri Nanda:** I beg to lay on the Table a copy each of the following papers:

(i) The Employees' Provident Funds (Second Amendment)

Scheme, 1961 published in Notification No. GSR 680 dated the 13th May, 1961 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952; [Placed in Library, See No. LT-2976/61].

(ii) Notification No. GSR 827 dated the 24th June, 1961 issued under the Employees' Provident Funds Act 1952 extending the said Act to certain establishments connected with the film industry. [Placed in Library, See No. LT-2977/61].

ANNUAL REPORT OF STATE TRADING CORPORATION AND REVIEW OF GOVERNMENT THEREON

**The Minister of Commerce and Industry (Shri K. C. Reddy):** I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the State Trading Corporation of India Limited, New Delhi for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of section 639 of the Companies Act, 1956.

(ii) Review by Government on the working of the above Corporation. [Placed in Library, See No. LT-2978/61].

FLOOD SITUATION

**The Minister of Irrigation and Power Hafiz Mohammad Ibrahim:** I beg to lay on the Table a statement on the flood situation in the country. [Placed in Library, See No. LT-2972/61].

MINERAL CONCESSION RULES, 1960

**The Minister of Mines and Oil (Shri K. D. Malaviya):** I beg to lay on the Table a copy of the Mineral Concession Rules 1960 published in Notification No. G.S.R. 1398 dated the 26th November, 1960, as corrected by Notifica-

[Shri K. D. Malaviya]

tion No. G. S. R. 1459 dated the 10th December, 1960, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2503/61].

**COFFEE (SECOND AMENDMENT) RULES AND NOTIFICATION UNDER THE COMPANIES ACT**

**The Minister of Commerce (Shri Kanungo):** I beg to lay on the Table.

- (i) A copy of the Coffee (Second Amendment) Rules 1961 published in Notification No. G. S. R. 847 dated the 1st July, 1961, under sub-section (3) of Section 48 of the Coffee Act, 1942. [Placed in Library, See No. LT-2979/61]
- (ii) A copy of the draft Notification making certain amendments to Notification No. S.R.O. 355 dated the 17th January, 1957, under Sub-section (2) of section 620 of the Companies Act, 1956. [Placed in Library, See No. LT-2980/61].

**ACTS UNDER THE ORISSA STATE LEGISLATURE (DELEGATION OF POWERS) ACT AND PROCLAMATION OF PRESIDENT IN RELATION TO ORISSA**

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg,

- (i) to relay on the Table a copy of Notification No. 21/13/60-Delhi published in Delhi Gazette dated the 18th March, 1961 making certain amendment to the Delhi Municipal Corporation (Facilities for Mayor) Rules, 1958, under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library, See No. LT-2822/61]

- (ii) to lay on the Table a copy each of the following Acts,

under sub-section (3) of section 3 of the Orissa State Legislature (Delegation of Powers) Act, 1961:—

- (1) The Orissa Merged Territories Petition Writers' Continuance of Licences (Amendment) Act, 1961 (President's Act No. 1 of 1961). [Placed in Library, See No. LT-2881/61].
- (2) The Orissa Sales Tax Laws (Amendment) Act, 1961 (President's Act No. 2 of 1961). [Placed in Library, See No.—Lt. 2982/61].
- (3) The Bihar and Orissa State Aid to Industries (Orissa Amendment) Act, 1961 (President's Act No. 3 of 1961). [Placed in Library, See No. LT-2983/61].
- (4) The Orissa House Rent Control (Amendment) Act, 1961 (President's Act No. 4 of 1961). [Placed in Library, See No. LT-2984/61].
- (5) The Orissa Taxation (On Goods carried by Roads or Inland Waterways) Amendment Act, 1961. President's Act No. 5 of 1961. [Placed in Library. See No. LT-2985/61].
- (iii) to lay on the Table—
- (1) under clause (3) of article 356 of the Constitution, a copy of the proclamation made by the President on the 23rd June, 1961, revoking the Proclamation made by him on the 25th February 1961 in relation to the State of Orissa. [Placed in Library, See LT-2986/61].
- (2) a copy of the Territorial Councils (Payment of